

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1393
ANSWERED ON:06.03.2013
REIMBURSEMENT OF FEES
Scindia Smt. Yashodhara Raje

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the component of reimbursement of fees is not included under the Sarva Shiksha Abhiyan;
- (b) if so, whether it is not the violation of provisions regarding implementation of the Right to Education Act, 2009; and
- (c) if so, the action proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (c): Section 12 (2) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement by the State/UT Government to private unaided schools for the admission of children belonging to disadvantaged groups and weaker sections made by these schools under Section 12(1) (c) of the RTE Act, as per the per-child-expenditure incurred by the State or the actual amount charged from the child, whichever is less, in such manner as may be prescribed by that State/UT. Several States are providing such reimbursement to the private unaided schools as per the norms prescribed under the respective State RTE Rules.